

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 156 of 2009**

**Friday, this the 4th day of January, 2010**

**CORAM:**

**Hon'ble Mr. George Paracken, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

A.N. Muralidharan, Staff No. 32755,  
Sub Divisional Engineer (Groups), Bharat  
Sanchar Nigam Ltd., Thyckattusserry,  
Alappuzha, Kerala.

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**Applicant**

**(By Advocate – Mr. S. Krishnamoorthy)**

**V e r s u s**

1. Bharat Sanchar Nigam Ltd., Represented by its  
General Manager (Personnel), Corporate Office,  
Janpath, New Delhi.
2. Chief General Manager, Telecommunications,  
Bharat Sanchar Nigam Ltd., Thiruvananthapuram.
3. General Manager Telecom, Bharat Sanchar Nigam Ltd.,  
Alappuzha.
4. Mr. Bharathan P., Staff No. 32418, Sub Divisional  
Engineer, Mobile Services, Kannur.
5. Rajappan Nair K, Staff No. 34690 AGM/DE,  
(Officiating) Secondary Switching Area/  
Unit Alleppey.

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**Respondents**

**[(By Advocate – Mr. George Kuruvilla (R1-3)]**

The application having been heard on 04.01.2010, the Tribunal on the same day delivered the following:

**ORDER**

**By Hon'ble Mr. George Paracken, Judicial Member -**

The applicant has filed this OA seeking the following relief:

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"i) To call for the records leading to Annexure A3 & Annexure A4 and to quash the same to the extent in not including the name of the applicant, granting promotion over and above the 1982 Recruits included therein;

ii) To direct the respondents 1 to 3, to grant officiating promotion for the applicant as AGM's/DEs in the cadre of Executive (STS), prior to the implementation of Annexure A4, maintaining the seniority over and above the 4th and 5th respondents.

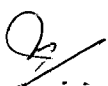
iii) To declare that the applicant is more eligible and entitled to be promoted as Officiating AGMs/DEs in the grade of Executive (STS) prior to granting promotion to the 1982 Recruits included in Annexure A4.

iv) to issue such other order as this Hon'ble Tribunal deem fit and proper."

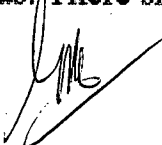
2. When the matter was taken up for consideration on 17.3.2009, this Court observed that the request of the applicant was to give a direction to second respondent to consider his case for promotion, if he is otherwise eligible.

3. The respondents have filed a reply statement stating that on the basis of the aforesaid observation of this Tribunal they have considered the case of the applicant and vide Annexure R-1 letter No. ST-III/4-25/STS(Offg)/2009, dated 18.5.2009 he was temporarily promoted to officiate locally in the cadre of STS (Executive) with immediate effect. This arrangement has been made purely on temporary local basis for a period no exceeding 179 days.

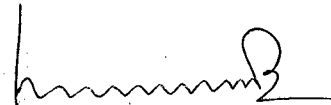
4. In view of the above position, learned counsel for the applicant has submitted that the OA has become infructuous. We therefore, close this OA



as infructuous. There shall be no order as to costs.



**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**



**(GEORGE PARACKEN)**  
**JUDICIAL MEMBER**

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